

THE GAUHATI HIGH COURT
[THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH]

NOTIFICATION

Dated Guwahati, the 28th November, 2016

HC.VII-118/2016/ 5337 /A. The Gauhati High Court has been pleased to designate the senior-most Additional Sessions Judge, and where there is no Additional Sessions Judge, the Sessions Judge, in the Districts of Golaghat, Jorhat, Tinsukia, Dibrugarh, Nagaon, Sonitpur, Barpeta, Cachar, Darrang and Udalguri as Fast Track Court, for expeditious disposal of cases under the Wildlife (Protection) Act, 1972, and other cases of Forest offences under other Acts, which are triable by Court of Sessions.

The above Notification shall come into effect immediately.

By Order,
Sd/- H.K. Sarma
REGISTRAR GENERAL
Dated 28.11.2016

HC.VII- 118 /2016/ 5338 - 5344 /A

Copy to:

1. The L.R. & Secretary to the Government of Assam, Judicial Department, Dispur, Guwahati.
2. The Principal Chief Conservator of Forests, Rehabari, Guwahati-8, for information and necessary action, with a request to circulate this Notification amongst all the forest officials of the State of Assam.
3. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
4. The District & Sessions Judge, Golaghat/ Jorhat/ Tinsukia/ Dibrugarh/ Nagaon/ Sonitpur, Tezpur/ Barpeta/ Cachar, Silchar/ Darrang, Mangaldoi/ Udalguri, for information and necessary action.
5. The Deputy Director, Printing & Stationery, Assam Government Press, Bamunimaidan, Guwahati for publishing this notification in the Assam Gazette.
- ✓ 6. The Systems Analyst, Gauhati High Court, Guwahati for uploading this notification in the High Court website.
7. The C.A. to the Registrar General/ Registrar (Vigilance)/ Registrar (Admn.)/ Registrar (Judl.)/ Registrar (Estt.), Gauhati High Court, Guwahati.


REGISTRAR GENERAL